

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No. 220/2003 In
MA Nos. 1692 and 1693 of 2003 In
OA No. 1978/2000

New Delhi this the 27th day of August, 2003

Hon'ble Mr. Kuldip Singh, Member (J)

1. Union of India
Through its Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan,
New Delhi.
2. The Assistant Collector of Accounts,
Pay and Accounts Office,
Doordarshan, Suchana Bhawan,
Ministry of I&B,
C60 Complex, New Delhi. Review Applicants

Versus

Shri Nathoo Ram Pali
S/o Late Shri Pati Ram
R/o 3842, Shanti Mohalla,
Gali No.12, Gandhi Nagar,
Delhi-110 031.

.... Respondents

ORDER BY CIRCULATION

The present RA No. 220 of 2003 has been filed by the respondents for review of the order passed in OA No. 1978 of 2000 on 9.8.2001.

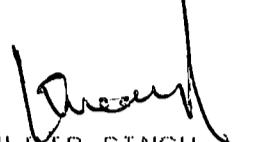
2. This RA has been filed after a lapse of 2 years and cannot be entertained. The review applicants/respondents have also filed an MA 1692/2003 seeking condonation of delay. On going through the same I find that no satisfactory explanation has been shown for the delay as such the MA is rejected. Moreover, in the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the

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Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 1692/2003 is also rejected.


(KULDIP SINGH
MEMBER (J)

Rakesh